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CENTRAL ADMINISTRATIVE TRIBUNAL  
PRINCIPAL BENCH

OA-2046/2001  
MA-1715/2001

New Delhi dated this the 19th day March, 2002.

HON'BLE SHRI S.R. ADIGE, VICE CHAIRMAN (A)

HON'BLE SMT. LAKSHMI SWAMINATHAN, VICE CHAIRMAN (J)

1. Navneet Kumar S/o Sh. Ramesh Chand.
2. Satish Kumar Jha, S/o Sh. Bala Nath Jha.
3. Vinod Kumar Gupta, S/o Sh. Lt. Sh. J.L. Gupta.
4. Bijendra Kumar S/o Sh. H.S. Singh.
5. Mahesh Kumar S/o Sh. Harbansh Singh.
6. M.C. Kaushic S/o Sh. U.N. Chand.
7. Malikhan Singh S/o Sri Ramesh Chand..
8. Ashok Kumar, S/o Sh. Baboo Ram.
9. Ramesh Chand 'T' S/o Sh. Talak Chandra.
10. Nagender Kr. Sharmar, S/o Sh. S.N. Mishra.
11. Hari Mohan Tewari S/o Sh. R.S. Tewari.
12. Afraj Ahmad S/o Sh. Iqrar Ahmad.
13. Chander Shekhar S/o Sh. Nathoo.
14. Bechan Ram S/o Sh. Samaru Sah.
15. Kaushlender Singh S/o Sh. Vidya Ram.
16. Ajett Kumar Singh s/o sh. S.N.P. Singh.
17. S.K. yadav S/o Sh. sh. K.S. yadav.
18. Manoj Kr. Choudhary S/o sh. A.K. Choudhary.
19. mahesh Chand III S/o sh. C.P. singh.
20. Girdhari Lal s/o Sh. Fakir Chand.
21. Ramesh Chandra 'A' s/o Sh. Ram Bahal Arya.

22. Mukesh Chand Kashyap S/o Sh. Nathi Lal.
23. Sanjay Kr. Srivastav S/o Sh. G.K. Srivastave.
24. H.S. Sisodiya S/o Sh. D.S. Sisodiya.
25. Pyarelal S/o Late Sh. Sunder Das.
26. Vijay Kumar Raghav S/o Sh. G.S. Raghav.
27. O.D. Sharma S/o Sh. B.P. Sharma.
28. Amith Dhussa s/o Sh. R.N. Lal Dhussa.
29. Rakesh Tamor S/o Sh. Mahnder Singh.
30. Raj Kumar Singh Rana. s/o Shodan Singh.
31. Om Prakash Saroj s/o Sh. Gaya Deen.
32. Shyam Singh S/o Sh. Phaguni Lal.
33. Rasham Ral Singh S/o Sh. Jai Pal Singh.
34. Sandeep Kumar. Sharma S/o sh. V.K. Sharma.
35. Anil Kumar Singhal S/o Shy. K.K. Singhal.
36. Ram Prakash S/o Sh. Ram Swaroop.
37. Nand Lal Verma S/o Sh. Ram Lakan Verma.
38. Anil Kumar JV S/o Sh. Madan Lal Sharma.
39. Jai Prakash Singh II S/o Sh. S.D. Singh.
40. Hemant Kumar Joshi S/o M.C. Joshi.
41. Amarjeet S/o Sh. Mahatam.
42. Abhey Suman S/o Sh. Gaur Singh Rana.
43. Narendra Singh yadav s/o Sh. R.R.S. yadav.
44. Ram Bilas Gupta S/o Sh. Ram Janam Ram.
45. Kanak Kumar Mandal S/o Sh. Debendra Chandra mandal.
46. V.K. Singh S/o. Sh. Ram Nath Singh.
47. M.K. Singh. S/o Sh. M.P. Singh.
48. A.K. Singh. S/o Sh. Sidheshwar Singh.

(D)

49. Manoj Mehrabra, S/o Sh. H.R. Mehrotra.
50. Vijendra Jha. S/o Sh. Vidya Nand.
51. Ajay Kr. Misra.
52. Ram Kishan II, S/o Sh. Tek Chand.
53. Narendra Kumar I, S/o Sh. Raghubeer Singh.
54. Angad Prasad. S/o Sh. Ram Sanjeevan.
55. Prem Kumar, S/o Sh. Anup Singh Shah.
56. Dinesh Kumar II, s/o Sh. S.D. Shrivastave.
57. Chandresh Kumar, S/o Sh. S.D. Shrivastav.
58. P.S. Katiyal s/o Sh. H.S. Katiyal,
59. Shatrujanh lal s/o Sh. Hira lal,
60. Jaiveer Singh s/o Sh. Siya Ram,

All the applicants are presently working as Diesal Assistant/Fireman 'A' in the Northern Railway, Muradabad Division, posted at Muradabad.

(By Advocate: Shri Yoge sh Sharma)

Applicants

Versus

1. Union of India, Through,  
The General Manager,  
Northern Railway, Baroda House,  
New Delhi.
2. The Secretary Railway Board,  
Railway Bhawan, New Delhi.
3. The General Manager,  
Northern Railway Baroda House,  
New Delhi.
4. The Divisional Railway Manager,  
Northern Railway, Muradabad.

(By Advocate: Shri R.L. Dhawan)

... RESPONDENTS

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ORDER(ORAL)

S. R. ADIGE, V.C. (A)

Heard.

2. Applicants seek a direction to respondents to fix their seniority from the date of their initial appointment as Apprentice fireman/Diesel Asstt. by way of extending the benefit of CAT Patna Bench order dated 23.10.2000 in OA No. 259/98 Rajesh Kumar & ors. Vs. UOI & Ors. (Annex.A/2) with all consequential benefits, including promotions to the posts of Shunter and Good Drivers.

3. In this connection Shri Yogesh Sharma states that applicants representation (Ann.5) of OA has not been responded by the respondents.

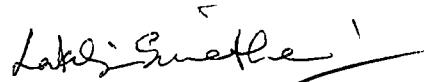
4. We dispose of this OA with a direction to the respondents to dispose of the aforesaid representation by means of detailed, speaking and reasoned order in accordance with rules, instructions and judicial pronouncement under intimation to the applicant within a period of one month from the date of receipt of a copy of this order.

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5. If any grievance still survives it will be open to the applicant to agitate the same in accordance with law.

6. O.A. is disposed of accordingly. No costs.



(SMT. LAKSHMI SWAMINATHAN)  
VICE CHAIRMAN (J)



(S.R. ADIGE)  
VICE CHAIRMAN(A)

RB.